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O.A.63/90

Sr. No	Date	Orders
3	16.4.90	<p>Counsel has not yet been sided. Call on 26.4.90 for hearing. Court if any, shall be sided in the meantime.</p> <p>Stay order to continue till 27.4.90.</p> <p><i>Mr Vice-Chairman</i> <i>H Member</i></p>
4	26.4.90	<p>Heard Mr. S.P. Mohanty, for the applicant and the Counsel for the Respondent. Perused Annexure- R/4 attached to the counter. The relief that the applicant has claimed in the Original Application is for cancellation of his order of transfer. From Annexure R/4 it appears that the said order of transfer have already been issued. In the circumstances the application has become infructuous and accordingly disposed of.</p> <p>No costs.</p> <p><i>Mr Vice-Chairman</i> <i>H Member (Judicial)</i></p>